

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1396/2024

[Arising out of impugned final judgment and order dated 31-10-2023 in CRLMA No. 10623/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SWAMI PRASAD MAURYA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 15489/2024 - EXEMPTION FROM FILING O.T.)

Date : 02-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Dhirendra Kumar, Adv.

Mr. Shakti Kanta Pattanaik, AOR

For Respondent(s)

Mr. Sharan Thakur, AAG/Sr. Adv.

Mr. Adarsh Upadhyay, AOR

Mr. Siddharth Thakur, Adv.

Ms. Pallavi Kumari, Adv.

Mr. Shashank Pachauri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed, list after two weeks.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER